

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**ORIGINAL APPLICATION NO. 09 OF 2022**

**IN THE MATTER OF:**

**1. PISATI INDIRA REDDY**

W/o Late P.Ram Reddy

Aged About 64 years occ: Organic farmer

R/o H.No. 183, Sadashiva Heavens

PeddaAmberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No:9391013054

Mail: [indiraramayogi@gmail.com](mailto:indiraramayogi@gmail.com) and others

...Applicants

**VERSUS**

**1. UNION OF INDIA**

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262,24695265

Mail: [secy-moef@nic.in](mailto:secy-moef@nic.in) and 32 others

..... Respondents

**COUNTER AFFIDAVIT FILED BY THE <sup>16th</sup> RESPONDENT**

**Date-16-09-2022**

*H. C*

M/S. **AL GANTHIMATHI** - 676/89

L. PALANIMUTHU - 1366/99

B. PRASHANTH NADARAJ - 2453/18

**COUNSEL FOR <sup>16th</sup> RESPONDENTS**

**Cell-9841277216**

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It is certified that all the documents contained in the above annexure are true copies.

Date: 13.05.2022

For SRI VENKAT SHIVA METAL INDUSTRIES

  
G. NARENDAR REDDY  
PROPRIETOR

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
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Ranga Reddy district, Telangana -501505

Mobile No: 9391013054

Mail: [indiraramayogi@gmail.com](mailto:indiraramayogi@gmail.com)

**2. Akiti Nikhil Kumar Reddy**

S/o Akiti Rama Krishna Reddy

Age About 26 years, H.No.2-6

ChinnaRavirala, Abdullapurmet Mandal

RangareddyDist, Telangana-501505

Mobile No. 9666905777

Mail: [advsravan@gmail.com](mailto:advsravan@gmail.com)

...Applicants

**VERSUS**

**1. Union of India**

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262, 24695265

Mail: [secy-moef@nic.in](mailto:secy-moef@nic.in)

**2. State Environment Impact Assessment Authority**

Rep. by its Member Secretary

A-3, Paryavaran Bhavan

Sanath Nagar Industrial Estate

Sanat Nagar, Hyderabad-500018

Mail: [ms-tspcb@telangana.gov.in](mailto:ms-tspcb@telangana.gov.in)

Mobile: 04023887600

**3. State of Telangana**

Rep. by its Director of Mines Department

Secretariat, Hyderabad-500022

Mail: [dir-mines@telangana.gov.in](mailto:dir-mines@telangana.gov.in),

[secy-mines@telangana.gov.in](mailto:secy-mines@telangana.gov.in),

Mobile No: 04023221766.

**4. Telangana State Pollution Control Board**

Rep. By its Member Secretary,

A-3, Paryavaran Bhavan

Sanath Nagar Industrial Estate Sanat Nagar,

Hyderabad-500018.

Mail: [ms-tspcb@telangana.gov.in](mailto:ms-tspcb@telangana.gov.in)

Mobile: 04023887600

For SRI VENKAT SHIVA METAL INDUSTRIES

  
G. NARENDRER REDDY  
PROPRIETOR

**5. District Collector**

District Collector Office, Rangareddy District  
Lakadikapool, Hyderabad, Telangana-500004  
Mail: [collector\\_rr@telangana.gov.in](mailto:collector_rr@telangana.gov.in)  
Ph: 040-23235642, 23234774

**6. District Collector**

District Collector Office,  
YadadriBhuvanagiri District  
Bhuvanagiri, Telangana  
Mail: [collector-ydr@telangana.gov.in](mailto:collector-ydr@telangana.gov.in)  
Ph: 040-23235642, 23234774

**7. Yadadri Stone Crusher**

Sy.No. 260, Bandaraviryal  
Rep. by its Owner: Buddidha Manish Reddy  
Saheb Nagar Kalan, Hayathnagar  
Plot No-464,465, Vanasthalipuram  
Mobile :9848573399  
Telangana- 500070,

**8. B.N.R Sand Manufacturing Unit**

Sy No. 248, 268, Banda Raviryal  
Rep. by its Owner: BudidhaNandhareddy  
Saheb Nagar Kalan, Hayathnagar  
Plot No-464,465, Vanasthalipuram  
Telangana-500070.  
Mobile :9848573399

**9. Sri Renuka Rock sand Metal Industry**

Sy No. 253, Banda Raviryal  
Rep. by its Owner: P.Naveen Kumar  
H,No-3-5-574, Flat No -402  
Himayat Nagar, Hyderabad  
Telangana-500029  
Mobile :9391190763.

**10. Sai Rohit Metal Indsutries**

Sy No. 253, Bandaraviryal  
Rep. by its Owner: Malakondaiah  
Plot No-267/A, Road No-78Jubilee Hills,  
Hyderabad-33. Mobile:9866416632 .

**11. Tirumala Rock Sand Manufacturing Unit & Mine,**

Rep. by its Owner: BudidhiNandha Reddy  
Sy.No. 268, Saheb Nagar Kalan, Hayathnagar  
Plot No-464,465, Vanasthalipuram  
Telangana-500070.  
Mobile :9848573399,

For SRI VENKAT SHIVA METAL INDUSTRIES

  
G. NARENDER REDDY  
PROPRIETOR

**12. KRC Infra Projects Mine & Stone Crusher**

Sy No 268, Bandaraviryal  
Rep. by its Owner Smt. K. Swathi,  
H. No. 2-3-534/1A/1, Plot No. 27, Sai Nagar Colony  
ESI, Hyderabad-500038.

**13. Padmavathi Metal Industry**

Sy.No. 268, Bandaraviryal  
Rep. by its Owner: P.Naveen Kumar  
H,No-3-5-574, Flat No -402 Himayat Nagar,  
Hyderabad-500029 Mobile :9391190763

**14. Sai baba Metal Industry**

Sy No. 268, Bandaraviryal  
Rep. by its Owner: PyarasaniBalraju  
H.No 13-11-316, Tarnaka, Hyderabad-500007  
Mobile: 9866099293

**15. Sai Vikas Stone crushing Industries**

Sy No. 56,57,58,64, Deshmukhi  
Rep. by its Owner: Ch. Surya Narayana  
Survey Number 56,57,64  
Desmukhi, B.Pochampalle Mandal  
Yadadri-Bhuvanagiri District  
Telangana,508284

**16. Sri Venkata shiva Metal Industry**

Sy No. 77, 56.64, Deshmukhi  
Rep. by its Owner: Guduru Narender Reddy  
H.No 1-5-577, Road No-3  
New Maruthi Nagar Kothapet, Hyderabad  
Telangana, 500060 Mobile:9396751166

**17. Super Fine Sand Hyderabad Pvt Ltd (Mines)**

Sy No. 80,81,82,84, Desmukhi Village  
Rep. by its Owner: G.Malakondaiah 16-88/1, Flat No-201  
Sri Lakshmi Nilayam, Road No-3Sri Krishna Nagar Colony,  
Dilsukhnagar, Hyderabad Telangana, 500060  
Mobile: 9100145605,

**18. Veltech Constructions (Hot Mix Plant)**

Rep. by its Owner: Jayasimha Reddy,  
Sy No. 203P, Saddupally Village  
Abdullapurmet Mandal  
Ranga Reddy District, 501505. Mobile:9959899988.

**19. S.V Constructions (B.Raghuma Reddy Constructions)**

Rep. by its Owner: G.Shekar Reddy  
Sy No. 202,203,Saddupally Village,  
Abdullapurmet Mandal Ranga reddy District  
Telangana ,501505.Mobile:9949266499.

For SRI VENKAT SHIVA METAL INDUSTRIES

  
G. NARENDER REDDY  
PROPRIETOR

**20. Ambica Infra Company**

Rep. by its Owner, Sy No. 206, Saddupally village  
Abdullapurmetmandal Ranga Reddy District  
Telangana ,501505

**21. Mayank Infra Company**

Rep. by its Owner Mail: Not available  
Saddupally Village, Sy No. 207  
Abdullapurmet Mandal  
Ranga Reddy District-501505

**22. P. N. Constructions (Ganesh Constructions)**

Rep. by its Owner Sy No. 207, Saddupally village  
Abdullapurmetmandal Ranga Reddy District  
Telangana,501505 .

**23. S.P.R. Constructions ,Rep. by its Owner**

Sy No. 208, Saddupally village Mail: Not available  
Abdullapurmetmandal,Ranga Reddy District  
Telangana ,501505 .

**24. K.Chandrashekar Hot Mix plant**

Rep. by its Owner Sy No. 207, Saddupally village  
Abdullapurmetmandal Ranga Reddy District  
Telangana,501505.

**25. Venkatesh Hot Mix Plant ,Rep. by its Owner,**

Sy No. 207, Saddupally village  
Abdullapurmetmandal. Ranga Reddy District  
Telangana ,501505

**26. Sri Guduru Narender reddy**

Sy No. 73 Deshmukhi  
Rep. by its Owner: Guduru Narender Reddy,  
H.No 1-5-577, Road No-3  
New MaruthiNagar,Kothapet,  
Hyderabad ,Telangana-500060.  
Mobile:9396751166

**27. Alluri estates Pvt Ltd**

Rep. by its Owner  
Deshmukhi village  
BhudanPochampalli Mandal YadadriBhuvanagiriDist  
Telangana-501512 .

**28. PSK Infrastructures and Projects Private Limited**

Hot Mix Plant in Sy.No.79 Desmukhi village  
Rep. by its Owner/ Incharge :P.Prasad  
H.No 8-2-248/1/7/51, Panjagutta Telangana,  
Hyderabad 500082 Mobile :7799443232.

For SRI VENKAT SHIVA METAL INDUSTRIES

  
NARENDER REDDY  
PROPRIETOR

**29. Nagarjuna Hytech Constructions**

Hot Mix Plant In Survey Number 78, Desmukhi Village  
Rep. by its Owner: K.Janga Reddy  
H.No 17-1-391/5/577, Singareni Colony,  
Saidabad, Hyderabad,Telangana-500059  
Phone No. 040-24076639 .

**30. M/s Rock Crushing India Pvt Ltd.**

Rep.by its Owner  
Sy No. 268, Chinnaraviryala  
Abdullapurmet Mandal, Ranga Reddy District.  
PIN:501505,

**31. Shona Engineers (Mine)**

Rep. by its Owner  
Sy No. 268, Chinnaraviryala  
Abdullapurmet Mandal, Ranga Reddy 501505.

**32. B.N.R. Stone Crushers (Mine)**

Rep.by. Budida Nanda Reddy  
Sy.No. 268, ChinnaRavirala,  
Sahab Nagar Kalan, Hayat Nagar  
Plot No.464,465, Vanastalipuram  
Hyderabad, Telangana-500070  
Mobile No. 9848573399.

**33. Uday Stone Crushing Pvt Ltd**

Sy.No.293/1, Banda Ravirala village  
Abdullapurmet Mandal, RangareddyDist  
Telangana-501505

... Respondents

**COUNTER AFFIDAVIT FILED BY THE 16<sup>th</sup>RESPONDENT**

I, Guduru Narendar Reddy Son of Late Sambaasiva Reddy aged about 68 years Rep by its Proprietor M/s **Sri Venkata shiva Metal Industry** Sy No. 56/A & 65/A, Deshmukhi H.No 1-5-577, Road No-3 New Maruthi Nagar Kothapet, HyderabadTelangana, 500060 Mobile:9396751166 do hereby solemnly and sincerely affirms and make oath and state as follows:

1. I am the 16<sup>th</sup> Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.

For **SRI VENKAT SHIVA METAL INDUSTRIES**

  
**G. NARENDAR REDDY**  
PROPRIETOR

3. With regard to the averments made in paragraphs 1 & 2 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submitted that this Respondent established the stone crusher in Sy.No.56/A & 65/A of Deshmukhi Vg., and operating the stone crusher with Consent Order No.TSPCB/ZO/RCP/NLG/323/CFO/2017-1697, dt:04-10-2017 **Annexure-1** valid upto 30-06-2022 issued by the Member Secretary, TSPCB.
5. With regard to the averments made in paragraphs 4 & 5 of the affidavit is not related to this respondent and hence there are no remarks.
6. With regard averments made in paragraph 6(1) (i) of the affidavit is denied as false. It is submitted that this Respondent established the stone crusher in Sy.No.56/A & 65/A of Deshmukhi Vg., and operating the stone crusher with Consent Order No.TSPCB/ZO/RCP/NLG/323/CFO/2017-1697, dt:04-10-2017(valid upto 30-06-2022 issued by the Member Secretary, TSPCB.
7. It is Submitted that the Inspector of Factories vide License No. 33561 dt: 31-12-2022 **Annexure -2** issued license to the factory to the Respondent.
8. It is submitted that the Deputy Director of Mines & Geology, Hyderabad granted the Mineral Dealer Registration License No.MDL7271179 on 28-08-2019 **Annexure-3** from 28-08-2019 to 27-08-2024 to M/s. Sri Venkata Shiva Metal Industries.
9. With regard to the averments made in paragraphs 7 to 11 of the affidavit is not related to this respondent and hence there are no remarks.
10. It is submitted that the above application is came up before the Hon'ble National Green Tribunal (SZ) Chennai on 18-01-2022 on the day

For SRI VENKAT SHIVA METAL INDUSTRIES

  
G. NARENDER REDDY  
PROPRIETOR

the Hon'ble Tribunal constitute the joint committee Para 10 read as follows,

**"10. In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of (i) a Senior Officer from the Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Hyderabad, (ii) a Senior Officer from the State Level Impact Assessment Authority (SEIAA) - Telangana, (iii) a Senior Officer from the Directorate of Mines and Geology, Telangana as deputed by its Director, (iv) a Senior Officer from the Telangana State Pollution Control Board as deputed by its Chairman/Member Secretary and (v) District Collectors of Ranga Reddy District and Yadadri - Bhuvanagiri District to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.** After inspection the joint committee have filed the report before this Hon'ble tribunal on 22-04-2022 read as Para 6 as follows:-

**6. Observations of the Joint Committee (As per TOR):**

**i. The Number of such units operating in those areas:**

*It is humbly submitted that the total number of units in the mining zone are as given below:*

*a. Number of Stone crushing Units: 14 (Rangareddy district) + 3 (Yadadri Bhuvanagiri district)*

*b. Number of Hot mix plants: 9 (Ranga reddy district) + 2 (Yadadri Bhuvanagiri district)*

*c. Number of Quarries-24 (Rangareddy district)+7 (Yadadri Bhuvanagiri district)*

**ii. Whether all the units are having necessary permissions and clearances as per the environmental laws:**

**For SRI VENKAT SHIVA METAL INDUSTRIES**

  
**G. NARENDER REDDY**  
**PROPRIETOR**

*It is submitted that mining zone area is existed prior to the EIA notification 2006. Total number of quarries existed are 31. All of them have obtained quarry leases from Mines and Geology Department, Telangana. Out of 31 quarry leases, three (03) lease holders have obtained environmental clearance (Annexure-A). Three (3) quarry lease holders have not applied for EC and the remaining 25 lease holders have applied for environmental clearance under violation category as per the MoEF&CC S.O. 804, dated 14.03.2017. However, 13 applications were returned to the proponents due to short comings. 12 No. of Quarries submitted additional information in the first week of April 2022 and it will be reviewed by the SEAC & SEIAA.*

*All the operating 16 stone crushers in the area having valid consents from TSPCB and one stone crusher was issued with closure orders (List enclosed-Annexure B).*

*The total number of Hot Mix Plants existed in those area is 11. Out of which one unit is not obtained CFO and remaining 10 units have obtained CFO. However, TSPCB has issued closure orders to 9 units for not complying with the CFO conditions (Annexure C).*

**iii If they are having such permissions, whether there is any violation of the conditions imposed/ committed by the party respondents:**

- *Show cause notices issued by TSPCB to the 29 Quarries for not having valid CFO (Annexure-D).*
- *TSPCB has issued closure orders to one stone crushing unit (Annexure B).*
- *TSPCB has issued closure orders to 9 hot mix units for not complying with the CFO conditions (Annexure C).*

**For SRI VENKAT SHIVA METAL INDUSTRIES**

  
**G. NARENDRER REDDY**  
**PROPRIETOR**

**iv. Whether the pollution control mechanisms provided by them are sufficient to mitigate the situation of pollution being caused on account of their operations:**

The main allegations of applicant are dust deposition, loss of agricultural income and health issues due to crushing units and transportation. All the stone crusher units have provided green belt, wind breaking walls, dust bunkers, water sprinklers. However, the following may be provided to mitigate the dust pollution.

- Three tier green belt around the units and along the approach road needs to be improved.
- The height of Wind breaking walls needs to be increased around stone aggregates/sand storage bunkers.
- Dust bunkers provided at the unloading points needs to be covered with GI/MS sheets.

**V. Whether any cumulative impact assessment has been done by the authorities before permitting such large scale establishment of units in those areas:**

Environmental Impact assessments have not been carried out for the Mining zone as it was declared vide G.O.Ms.No.89,dated 22.03.2006 i.e.prior to the EIA Notification, 2006.

The committee is of view that, Environmental Impact Assessment may be carried out through CSIR-NEERI/any recognized institute to assess the cumulative impact of the project for appropriate recommendations for remedial measures.

For SRI VENKAT SHIVA METAL INDUSTRIES

  
G. NARENDER REDDY  
PROPRIETOR

**vi. Whether the ambient air quality in that area is in conformity with the standard provided:**

TSPCB has carried out Ambient Air quality monitoring in the area on 10.03.2022 to assess the Ambient Air quality. As per the report, the monitored are parameters within prescribed limits (Annexure-E)

**vii. If the pollution control mechanism provided by the unit is not sufficient to meet the situation, what is the nature of the mitigating measures to be taken by them to avoid air, water as well as sound pollution:**

- a) Cement Concrete/ Bitumen top road needs to be constructed from stone crushing units to main road.
- b) Three tier plantation along the transportation road needs to be provided
- c) Wind breaking walls/Green net needs to be provided either side of the petitioner Ashramam to reduce the dust emission due to transportation.
- d) Engaging of separate vehicle for regular water sprinkling along the transportation road.
- e) All the transportation vehicles needs to be provided Tarpaulin cover during transportation.
- f) The units shall have a Separate Environmental cell to monitor the environmental protection measures and status of compliance. g) Adequate funding shall be earmarked to implement the environmental protection measures.
- h) The units shall implement the required Pollution Control measures stipulated in the consent orders/Directions issued by the Board.

For SRI VENKAT SHIVA METAL INDUSTRIES

  
G. MARENDER REDDY  
PROPRIETOR

**viii. Whether any damage has been caused to the nearby agricultural area on account of the operation of these units due to pollution caused and if so, what is the assessed quantum of compensation for damage caused to the environment:**

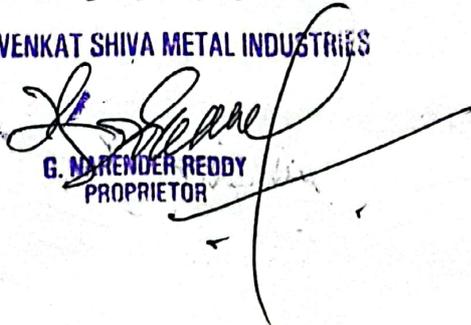
The Joint Committee visited the agricultural fields of the applicant and other agricultural fields in the surrounding area. Dust deposition is found over the applicant's land and on the existing plantation. There is no agricultural activity observed during site visit. It was informed that Agriculture activity was abandoned about 02 years ago. Agricultural report is enclosed (**Annexure-F**). There are other paddy fields around the mining zone area which are found to be good. There is no impact observed on the other fields.

Further, the Committee is view of that the petitioner may be directed to cultivate other crops recommended in the agricultural report and in consultation with agricultural officer of the area for better yield.

**ix. Whether any excess mining has been done by the quarry operators encroaching into the neighbouring areas and the areas other than the permitted area as per the mining lease and permissions (if any) granted and if so, what is the quantum of compensation that has to be realized from such persons who are violating the norms:**

The Joint Committee has visited all the quarry leases represented in O.A.No.9 by the applicant. The Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed.

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G. NARENDRER REDDY  
PROPRIETOR

**X. The Joint committee is also directed to ascertain the compensation payable for the violations committed by them, apart from assessing cost of restoration of damage caused to the environment and if there is any violation found, what is the nature of action taken by the regulators against such violators:**

The quarry lease holders have submitted application for environmental clearance to SEIAA, Telangana. Credible action may be initiated as per Ministry OM. 22-21/2020-IA.III dated 07.07.2021 and O.M.22-21/2020 IA.III (E 138949) dated 28.01.2022 (Annexure-G)

11. It is submitted that the TSPCB have filed the report before this Hon'ble Tribunal on 30-4-2022 Page -25,26, and 27 reads as follows;

**R-16 M/s. Sri Venkata Shiva Metal Industries, SY No.56/A, 65/A and 65/A, Deshmukh (V), Pochampaly (M), Yadadri Bhuvanagiri District**

1. The Board has issued CFO of the Board to the industry vide order dated 04.10.2017 for manufacturing of Road Metal Stone Chips - 200 TPD which is valid upto 30.06.2022.

2. The industry has provided cladding to the primary crusher, secondary crusher, vibrating screen and conveyors to arrest the dust emissions.

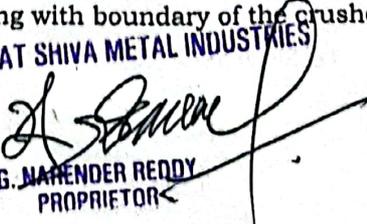
3. The industry has covered the vibrating screen with M.S. Sheets to arrest the dust emissions..

4. The industry has provided elevated closed bunker for collection of Dust.

5. The industry has provided water sprinklers at raw material loading point, and conveyors to control dust emissions.

6. The industry has provided wind breaking walls, with M.S. Sheets towards North, East and West side and provided Green cloth mesh towards South side along with boundary of the crusher.

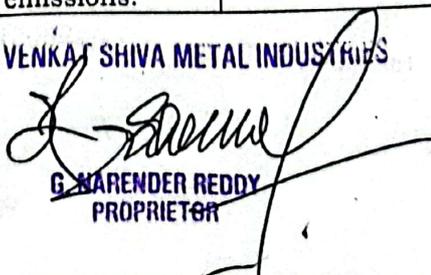
For SRI VENKAT SHIVA METAL INDUSTRIES

  
G. NARENDAR REDDY  
PROPRIETOR

7. The industry has constructed metal roads/BT roads within the premises.
8. The industry is using a water tanker for wetting of the ground and also provided water guns for suppression of dust.
9. The industry has developed greenery around the crusher.
10. The Board has reviewed the status of the industry in the External Advisory Committee meeting held at PSPCB Zonal Office, RC Puram on 25.09.2021. As per the recommendations of the Committee, the Board issued further directions to the industry to comply vide order dated 11.10.2021 Annexure-3.
11. The status of compliance of the directions dated 11.10.2021 as follows:

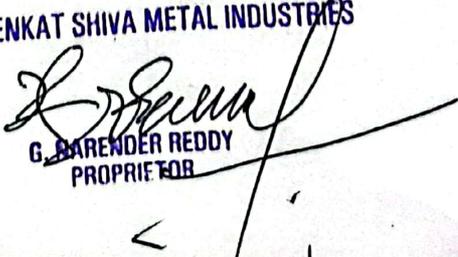
Sl.No	DIRECTIONS	COMPLIANCE
1	The industry in co-ordination with surrounding crushers shall in form an association and engage works for regular sweeping of the roads and sprinkling of water on the roads for controlling the fugitive dust emissions.	The industry has procured road other sweeping machine and other tanker co-ordination with other surrounding crushers and carrying out regular sweeping of the roads and water sprinkling on the roads. for controlling the fugitive dust emissions.
2	The industry shall ensure dust containment cum suppression system for the equipment.	The industry has provided water sprinklers at raw material loading point, and conveyors to control dust emissions.
3.	The industry shall provide/maintain cladding to the vibrating screen and crusher so as to arrest the dust emissions.	The industry has provided cladding to the primary crusher, secondary crusher, vibrating screen and to arrest the dust emissions
4	The industry shall regularly carryout sprinkling of water at raw material loading and point, and conveyors to control at transfer points to control dust emissions.	The industry has provided water sprinklers at raw material loading point, and conveyors to control the dust emissions

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G. NARENDER REDDY  
PROPRIETOR

Sl.No	DIRECTIONS	COMPLIANCE
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls with M.S. sheets towards North, East and West side and provided Green cloth mesh towards South side along the boundary of the crusher
6	The industry shall construct metal roads within the premises.	The industry has constructed metalroads/BT roads within the premises.
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is using a water tanker for wetting of the ground and also provided water guns for suppression of dust.
8	The industry shall not cause any air pollution/dust nuisance/odour nuisance in the surrounding environment.	Complied.
9	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During inspection, no discharge of waste water was observed.
10	The industry shall take all Precautionary and safety measures during process operations.	Complied.
11	The industry shall maintain a good housekeeping in the premises.  Maintained.	Maintained.
12	The industry shall develop a minimum of 5 mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33% of total area of industry.	The industry has developed greenery around the crusher.
13	The industry shall comply with ambient air quality standards of PM: TSPCB has conducted Ambient Air (particulate Matter size less than 10 um) 100 ug/m <sup>3</sup> , PMas (Particulate Matter size less than 2.5 um) 60 ug/ml SO <sub>2</sub> 80 ug/m <sup>3</sup> NO, 80 ug/m <sup>3</sup> , outside the factory premises at periphery of the	TSPCB has conducted ambient air Quality Monitoring on 10.03.2022 at NE direction and 03 mtrs distance of boundary wall of the industry. The PM <sub>10</sub> value is 92 ug/m <sup>3</sup> as against the prescribed standard of 100ug/m <sup>3</sup> which is meeting the standards. Analysis Report is enclosed as Annexure-4.

For SRI VENKAT SHIVA METAL INDUSTRIES

  
G. BARENDER REDDY  
PROPRIETOR

Sl.No	DIRECTIONS	COMPLIANCE
	industry	
14	The industry shall comply with suspended particulate matter measured between 3 mtrs and 10 metres from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup>	TSPCB has conducted ambient air Quality Monitoring on 10.03.2022 at NE direction and 03 mtrs distance of boundary wall of the industry. The PM <sub>10</sub> value is 92 $\mu\text{g}/\text{m}^3$ as against the prescribed standard of 100 $\mu\text{g}/\text{m}^3$ which is meeting the standards. Analysis Report is enclosed as Annexure-4.

12. It is submitted that this respondent is complying with all the directions issued by the TSPCB. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

13. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

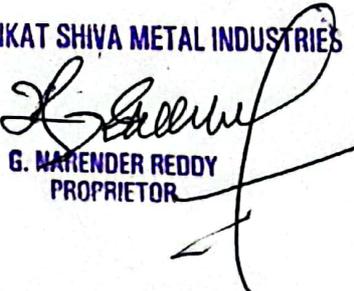
In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 9 of 2022 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Hyderabad  
on this the 13<sup>th</sup> day of May , 2022  
and signed his name in my presence.

**BEFORE ME**

Advocate

For SRI VENKAT SHIVA METAL INDUSTRIES

  
G. NARENDRER REDDY  
PROPRIETOR

**VERIFICATION**

I, Guduru Narendar Reddy , the 16<sup>TH</sup> respondent herein, do hereby verify that what are all stated in the afore mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 13<sup>th</sup> day of May 2022 at Hyderabad.

For SRI VENKAT SHIVA METAL INDUSTRIES

  
S. NARENDAR REDDY  
PROPRIETOR

DEPONENT

56/65

PCB  
Licence

# TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2<sup>nd</sup> Floor,  
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.  
Phone : 08455 280477, website: tspcb.cgg.gov.in

R 16

## CONSENT ORDER RENEWAL - ORANGE CATEGORY

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

R-16

Consent Order No: TSPCB/ZO/RCP/NLG/323/CFO/2017-1697 Date: 04.10.2017.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

M/s. Sri Venkata Shiva Metal Industries,  
Sy No 56/A & 65/A,  
Deshmukh (V), Pochampally (M),  
Yadadri District.

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

### i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.5 KLD	Septic tank followed by soak pit.

### ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
-	--	---

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Road Metal Stone Chips.	200 TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A & B enclosed to this Order.

This Consent shall be valid for a period ending with the 30<sup>th</sup> day of June, 2022.

To  
M/s Sri Venkata Shiva Metal Industries,  
Sy No 56/A 65/A 73/A 76/A 77/A,  
Deshmukh (V), Pochampally (M),  
Yadadri District.

*[Handwritten Signature]*  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**  
Zonal Office,  
Rajnandrapuram  
YADADRI DISTRICT

Factory Licence



## GOVERNMENT OF TELANGANA

## Department of Factories

## ACKNOWLEDGMENT OF ANNUAL LICENCE FEE PAYMENT

Registration Number	111032
Service Name	Payment of Annual Licence Fee
Factory Name	Sri Venkat Shiva Metal Industry
Address	-, deshmuki, Deshmukhi, Pochampalle, Yadadri
Licence Number	33561
<b>Fee Details</b>	
Arrears as on Date:29-12-2021 including Interest applicable (If Any)	0/-
Licence Fee Payable	120000/-
Adjustment on Licence Fee Payable as per the Amount already paid earlier	96000/-
Licence Fee Payable After Adjustment	24000/-
Interest on Licence Fee	0/-
Total Fee Paid	24000/-
Challan Number	6103135742
Payment Date	29-12-2021
Annual Licence Fee Valid From	01-JAN-2022
Annual Licence Fee Valid Upto	31-DEC-2022



77/A MDL

**GOVERNMENT OF TELANGANA**  
**DEPUTY DIRECTOR OF MINES & GEOLOGY, HYDERABAD**  
**FORM - D**  
**MINERAL DEALER LICENCE**  
**(UNDER RULE - 2000)**



Date:28.08.2019

**Application No : MDL7271179**

Mineral Dealer Licence is hereby granted to **Ms Sri Venkata Shiva Metal Industries** of **Road Metal** from his/their Mineral Dealer survey No **56/A and 65/A**, o/e. **6.520** (Ha) in **Deshmukhi** village of **B.Pochampally** Mandal of **YADADRI** District.

subject to the following terms & conditions and Mineral Dealer Details:

1. Name of the Dealer is **Ms Sri Venkata Shiva Metal Industries**
2. Father's Name /Application Type is **Individual**
3. Profession of the Dealer is
4. Mineral Dealer Licence is granted for **Processing, Storing, Selling, Trading**
5. Minerals/Ore will be purchased/procured from **Captive**
6. Payment of Application fee & Security deposit Transaction No. is **A060127**
7. The Mineral Dealer Licence is valid from this day **28.08.2019** and shall expire on **27.08.2024**.
8. Address of Applicant is **1-5-577, Road No.3, New Maruthi Nagar, Kothapet, Saroornagar (Village), Saroornagar (Mandal), RANGAREDDY (District)**.
9. Date of Application for this Registration is **28.05.2019**

*M. Venkateshwarlu*

**Granted By.**

**Name : M. Venkateshwarlu**

**Designation : Deputy Director of Mines & Geology**

**Office : HYDERABAD**

**Note :** This is a Digitally Signed Certificate, doesn't require physical signature.